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Bombay Building (Control of Erection) Regulation, 1950

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WHEREAS it is necessary to provide for the control on erection and re-erection of buildings in the Scheduled Areas in the State of Bombay; AND WHEREAS tt is necessary to provide for the aforesaid matter for the peace and good government of the said areas; NOW. THEREFORE. In exercise of the powers conferred by sub- paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution of India, the Governor of Bombay is with the assent of the President. hereby pleased to make the following Regulation, namely:

1. Short title, extent, commencement and application :-

- (1) This Regulation may be called the Bombay Building (Control of Erection) Regulation, 1950.
- (2) It extends to the Scheduled Areas in the (State of Gujarat).
- (3) It shall come into force at once.
- (4) It shall apply only to buildings Which are Intended to be used for the purpose of a theatre, a cinema or any other place of public amusement.

2. Application of Bom. XXXI of 1048 to Scheduled Areas: Section 2 to 14A of the Bombay Building (Control on Erection Act. 1948 (Bom. XXXI of 1948). as amended, shall, so far as may be apply to the Scheduled Areas in the [State of Gujarat].